

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 490/GT/2020

Coram:

**Shri P.K Pujari, Chairperson
Shri I.S Jha, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 9th June, 2021

In the matter of

Petition for approval of tariff of Darlipalli Super Thermal Power Station Stage-I (1600 MW) for the period from anticipated COD of Unit-I (i.e. 1.3.2020) to 31.3.2024.

And

In the matter of

NTPC Limited
NTPC Bhawan,
Core-7, Scope Complex, 7, Institutional Area,
Lodhi Road, New Delhi- 110003

.... Petitioner

Vs

1. Bihar State Power Holding Company Limited
Vidyut Bhawan, Bailey Road,
Patna - 800001
2. North Bihar Power Distribution Company Limited
Vidyut Bhawan, Bailey Road,
Patna - 800001
3. South Bihar Power Distribution Company Limited
Vidyut Bhawan, Bailey Road,
Patna 800001
4. Jharkhand Bijlee Vitaran Nigam Limited
Engineering Building, HEC Township,
Dhurwa, Ranchi – 834004
5. Grid Corporation of Orissa Limited
Janpath, Bhubaneshwar – 751022



6. West Bengal State Electricity Distribution Company Limited
Vidyut Bhawan, Bidhannagar, Block DJ,
Sector-II, Salt Lake City,
Kolkata – 700091

7. Power Department,
Government of Sikkim, Kazi Road,
Gangtok, Sikkim – 737101

.... Respondents

Parties Present:

Ms. Swapna Seshadri, Advocate, NTPC
Shri Anand K. Ganesan, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Shri R.K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Madhusudan Sahoo, GRIDCO

ORDER

The Petitioner, NTPC Limited has filed this petition for determination of tariff of Darlipalli Super Thermal Power Station Stage-I (2 x 800 MW) (hereinafter referred to as 'the Project' or 'the generating station') for the period from anticipated date of commercial operation (COD) of Unit-I (i.e. 1.3.2020) to 31.3.2024 in terms of the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (in short 'the 2019 Tariff Regulations')

2. The petition was heard through video conferencing on 25.5.2021. During the hearing, the learned counsel for the Petitioner submitted that though Unit-I of the generating station achieved COD on 1.3.2020, the tariff petition could not be revised, due to difficulties faced in data assimilation on account of Covid-19 pandemic affecting some of the officials of the Petitioner Company. Accordingly, the learned counsel



prayed that the matter may be deferred and the Petitioner may be granted three months' time to file its amended petition, based on the actual COD of Unit-I.

3. The learned counsel for the Respondent, GRIDCO prayed that the Respondent may be granted liberty to file its reply to the amended petition, to be filed by the Petitioner.

4. On a specific observation by the Commission as to whether the Petitioner was willing to withdraw the Petition with liberty to file fresh petition, taking into consideration the actual COD of the unit, the learned counsel for the Petitioner agreed to the same, subject to adjustment of the filing fees deposited for this petition. The request of the learned counsel for the Petitioner was accepted.

5. Accordingly, the petition is disposed of as withdrawn. The Petitioner is, however, granted liberty to file fresh petition, based on the actual COD of Unit-I, in accordance with the provisions of the 2019 Tariff Regulations, within three months from the date of this order. The filing fees deposited by the Petitioner in respect of this petition shall be adjusted against the petition to be filed by the Petitioner in terms of the liberty granted as above.

6. With the above, Petition No. 490/GT/2020 stands disposed of as withdrawn.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(I.S. Jha)
Member

Sd/-
(P.K. Pujari)
Chairperson

